

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 604 of 2018

M/s Abhoy Enterprises, through its partner Binay Kumar Singh, Palamau at  
Daltonganj ..... Petitioner

Versus

The State of Jharkhand & Others ..... Opposite Parties

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner:

Mr. Deepankar

For the O.Ps:

Mr. Krishna Murari

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09/11.09.2020      Learned counsel for the petitioner submits that though the Jharkhand Education Project Council has paid Rs.37,68,331/- to the petitioner vide Cheque No. 873829 dated 21.11.2019 of State Bank of India, yet the same cannot be said to be compliance of the order dated 12.09.2017 passed by this Court in W.P.(C) No. 7439/2013 in true letter and spirit as an amount of Rs.51.545 Lacs claimed by the petitioner in the said writ petition, was admitted by the State authorities in paragraph 7 of the counter affidavit dated 01.05.2014. The said fact has been recorded in the aforesaid order itself. In fact, the opposite parties have tried to circumvent the aforesaid order of this Court.

On this, Mr. Krishna Murari, learned counsel appearing on behalf of the Jharkhand Education Project Council, prays for an adjournment to verify the fact as to whether the order dated 12.09.2017 passed by this Court in W.P.(C) No. 7439/2013 has been complied with in true letter and spirit.

In view of the said prayer, put up this case on 25.09.2020 under the appropriate heading.

Satish/-

(RAJESH SHANKAR, J)